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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/385/ (IB)/2017
NAME OF THE PETITIONER(S) : KITEC INDUSTRIES INDIA PVT LTD
NAME OF THE RESPONDENT(S) : EMMANUEL ENGINEERING PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. ELANGO

Counsel for the Petitioner

[Signature]

P. Jesus Morisani

Counsel for Respondent

[Signature]

03/07/17

ORDER

Counsel for both of the parties present. Counsel for the Corporate Debtor stated that there are some differences as to the calculation of the outstanding debt. After hearing both of the parties, we understand that whatever the amount is admitted by the Corporate Debtor, to that extent, a Demand Draft be brought on the next date of hearing. As per the calculation of the amount, both of the parties are directed to exchange the documents to arrive at a firm amount that is claimed by the Operational Creditor. Put up on 14.07.2017 at 10.30 A.M.

[Signature]
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

[Signature]
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)